



2026:DHC:7894-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010078932026
+ **W.P.(C) 2878/2026, CM APPL. 13993/2026, CM APPL. 13997/2026, CM APPL. 13998/2026 & CM APPL. 21303/2026**

DELHI TRANSPORT CORPORATIONPetitioner
Through: Ms. Manisha Singh, Mr. Kanav Khatana, Mr. George Pothan Poothicote, Mr. Ishaan Aggarwal, Ms. Jyoti Singh, Ms. Ojeswatia Singh and Mr. Avinash Shukla, Adv.

versus

GANGA SINGHRespondent
Through: Mr. S.K. Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH
ARORA

% **ORDER (ORAL)**
14.09.2026

C. HARI SHANKAR, J.

1. Having heard learned Counsel for the parties, Mr. S.K. Singh, learned Counsel for the respondent is agreeable to this writ petition being disposed of by clarifying para 8 of the impugned judgment dated 17 December 2024 passed by the Central Administrative Tribunal¹ in OA 2078/2024 to the effect that the applicant would be entitled to the benefit of one notional increment from 1 May 2023 in view of the clarifications given by the Supreme Court in **KPTCL v.**

¹ "Tribunal" hereinafter



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C.P. Mundinamani² and Kranti Associates Pvt. Ltd. v. Masood Ahmed Khan³.

2. The parties having, thus, amicably resolved the controversy, the writ petition is disposed of.

3. Let the necessary payment, if any, be made within a period of six weeks from today.

C. HARI SHANKAR, J

**MANMEET PRITAM SINGH ARORA, J
SEPTEMBER 14, 2026/AR**

² (2023) 14 SCC 411

³ (2010) 9 SCC 496